

Petition(s) for Special Leave to Appeal (C) No(s). 1399/2025  
[Arising out of impugned final judgment and order dated 09-01-2025  
in WPC No. 152/2025 passed by the High Court of Chhatisgarh at  
Bilaspur]

RAMESH BAGHEL

Petitioner(s)

VERSUS

STATE OF CHHATTISGARH &amp; ORS.

Respondent(s)

IA No. 12689/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT, IA No. 12695/2025 - EXEMPTION FROM FILING O.T.

Date : 22-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.  
Mr. Umesh Kumar, Adv.  
Mr. Satya Mitra, AOR

For Respondent(s) Mr. Tushar Mehta, Solicitor General  
Mr. Prafull Bharat, Advocate General  
Mr. Avdhesh Singh, A.A.G.  
Mrs. Prerna Dhall, Adv.  
Ms. Karishma Rajput, Adv.  
Mr. Gopinath Mr, Adv.  
Mr. Prashant Singh, AOR

Mr. K M Nataraj, Sr. Adv.  
Mr. Vinay Navre, Sr. Adv.  
Mr. Kaustubh Shukla, AOR  
Mr. Rohit Sharma, Adv.  
Ms. Pushpanjali Singh, Adv.

UPON hearing the counsel the Court made the following

## O R D E R

We have heard learned senior counsel for the  
petitioner, learned Solicitor General of India along with  
learned Advocate General for the respondent(s)/State Of  
Chhattisgarh and learned senior counsel for respondent  
no.9.

Order reserved.

(NEETU SACHDEVA)  
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)  
COURT MASTER (NSH)

